

Central Administrative Tribunal
Principal Bench, New Delhi.

RA-223/94 in
DA-634/93

(21)

New Delhi this the Day of 5 July, 1994.

Hon'ble Sh. B.N. Dhoundiyal, Member(A)

1. Shri Amar Nath,
S/o Shri Ram Chand, Retd. Driver,
Grade 'A' Delhi Loco Shed,
Delhi Division,
Northern Railway,
New Delhi.
2. Presiding Officer,
Central Government,
Labour Court, 11 Floor,
Ansai Bhawan,
New Delhi.

Review Applicants

(By advocate Sh. Pratap Rai)

versus

1. Union of India,
through the General Manager,
Baroda House,
Northern Railway,
New Delhi.
2. The Divl. Personnel Officer,
Northern Railway,
Delhi Division,
Near Railway Station,
New Delhi.

Respondents in RA

ORDER (IN CIRCULATION)

By Hon'ble Sh. B.N. Dhoundiyal, Member(A)

In this review application it has been contended that the applicant had challenged the order of the Central Government Labour Court dated 26.11.1991 whereas the Tribunal in their order dated 8.4.1994 set aside the order of the Labour Court dated 26.11.1992. It has further been stated that the Labour Court directed the applicant to pay the gratuity amount of Rs.72,907.50 only. However, the order of the Labour Court would show that it directed the payment of Rs.35,491.50 only.

The Bench had also not noted that the amount of Rs. 35,391.50 was admitted by the applicants in the O.A.

The typing error can always be ignored by the Tribunal and in view of the fact that a copy of the impugned order was available, it can not be said that reading the correct date of the order of the Labour Court amounted to an amendment. The main point decided by this Tribunal was that the impugned order was passed by the Labour Court without jurisdiction and hence it was set aside.

In paragraph-7 of the judgement, the applicants were allowed in the interest of natural justice even at this stage to agitate the matter afresh.

The review application is hereby dismissed.

B.N. DHOUDIYAL
(B.N. DHOUDIYAL)
MEMBER (A)

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